

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.210- IA/22(AHM) 2023
In
CP(IB) 809 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Tijaria Polypipes L:td
V/s
Texon Global Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhruvin Dossani, Advocate
For the Respondent : Mr. Sunil Kumar, Advocate
For the Liquidator : Mr. Sumit Parikh, Advocate

ORDER

IA/22(AHM) 2023

Now a written submission has also been filed by the Counsel for the applicant on 02.04.2024, vide inward diary No. D-2693. The same is taken on record.

Learned Counsel for the applicant / erstwhile RP seeks time to place on record the ballot voting of the 5th CoC meeting qua the Proposed Resolution No.-2 mentioned at page No. 43. Let the same be filed by way of an additional affidavit, with an advance copy to the other side, with the liberty to rebut the same by way of a counter affidavit.

Re-list on 24.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)